

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 459/93.

Shri R.G.Pardeshi. Applicant.

V/s.

Union of India & Another. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Shri M.M.Sudame for the applicant.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 26.7.1993

Applicant by Shri M.M.Sudame. Notice before admission. Shri Ramesh Darda for the Respondents takes notice.

2. The grievance of the applicant is that before the Disciplinary Authority disagreed with the finding no notice was given to him. But Shri Sudame's main contention is that the punishment which has been meted out to the applicant on both the head of charges is disproportionate and that he would be satisfied if the Appellate Authority gives a hearing to the applicant and then passes an order regarding the penalty to be imposed. Shri Darda for the respondent states that the Respondents would be willing to give a hearing to the applicant on the question of punishment since the applicant does not wish to contest the application on merits.

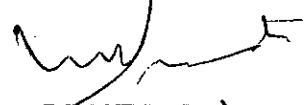
3. In the circumstances, we direct that the Appellate Authority shall re-hear the applicant within two months from to day and after hearing the applicant

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and impose a penalty which would be appropriate to the charge. With these directions the application is disposed of. There will be no order as to costs.


(M.W. PR1OLKAR)
MEMBER(A)


(M.S. DESHPANDE)
VICE-CHAIRMAN

B.